HARYANA GOVERNMENT

EXCISE AND TAXATION DEPARTMENT

Notification

The 13th October, 2017

No. 103 /ST-2.- In exercise of the powers conferred by Sub-section (3) of Section 9 of the Haryana Goods and Services Tax Act, 2017 (19 of 2017), the Governor of Haryana, on the recommendations of the Council, hereby makes the following further amendments in the notification of Haryana Government, Excise and Taxation Department, notification No. 38/ST-2, dated the 30th June, 2017, namely:-

AMENDMENT

In the Haryana Government, Excise and Taxation Department, notification No. 38/ST-2, dated the 30th June, 2017,-

(i) after serial number 5 and the entries thereagainst, the following serial number and the entries thereagainst shall be inserted, namely: -

Table

Serial Number	Tariff item, sub- heading, heading or Chapter	Description of Goods	Supplier of goods	Recipient of supply
(1)	(2)	(3)	(4)	(5)
6.	Any Chapter	Used vehicles, seized and confiscated goods, old and used goods, waste and scrap	Central Government, State Government, Union territory or a local authority	Any registered person

SANJEEV KAUSHAL, Additional Chief Secretary to Government, Haryana, Excise and Taxation Department.

55677-C.S.-H.G.P., Chd.